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which appeared in the Indian Express dated the 31st July, 1984 regarding rapid take-over by Shri R; P. Goenka of various big companies;

- (b) what is Government's reaction thereto;
- (c) whether this take-over by Shri R. P. Goenka received full support from the various public financial institutions;
- (d) what is the investment and percentage of equity shares held by various public financial imstitutions in these takenover concerns; and
- (e) whether in any of these concerns shares held by public financial institutions and term-lending instituiions have been sold to Shri R. P. Goenka in the last three years; and if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF **FINANCE** JANARDHANA POOJARY); (a) to (e) Ths news item captioned "Rapid Strides by R..P. Goenka's Group" which apeared in the Indian Express dated 31st July, 1984 as come to the notice of the Government. No specific reaction of the Government is necessary in regard to the contents of (his news item. According to available information, financial institutions have not extended any support to Shri Goenka for the shares that may have been purchased by him, nor have they sold durring the last three years to Shri Goenka any shares of the companies purported to have been taken over by him in the said news item.

As per the provisions of the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 and other relevant Statutes, the operations of the financial institutions with respect to their individual constituents cannot be disclosed.

Release of D.A. instalments to Ceatral Government Employees

*336. SHRI NAND KISHORE BHATT:

SHRI BIR BHADRA PRATAP SINGH:

to Questions

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 32 given in the Rajya Sabha on the 24th July, 1984 and state-.

- (a) whether it is a fact that one more instalment pf D.A. has become due for payment to the Central Government employees with effect from the 1st July, 1984;
- (b) whether Government have found out ways and means so that every instalment of D.A when it becomes due is paid to the Central Government employees within a reasonable time;
 - (c) if so, what are the details thereof;
- (d) whether it is also a fact that the Central Government employees have expressed resentment on the delay in releasing the 4 instalmnets of D.A. which become due upto 1st Jun, 1984; and
- (e) if so, by when Government propose to release these D.A. instalments for payment to the Central Government employees?

THE MTNISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) to (e) No instalment of Dearness Allowance has become due for consideration w.e.f. 1st July, 1984. Representations have been received from Staff Unions and others for release of four instalments of Dearness Allowance which became due for consideration with effect from 1-1-1984, 1-2-1984, 1-4-1984 and 1-6-1984 respectively Payment of each instalment of Dearness Allowance to Central Government employees and relief to pensioners costs the exchequer approximately Rs. 70 crores amd Rs. 8 crores per annum respectively. Therefore, the question of payment of each instalment of Dearness Allowance has to be considered

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carefully with regard to their impact on the economic situation and the budget. The question of sanction for payment of these instalments is receiving the attention of the Government. It is, however, not possible to indicale any time limit for taking a decision in this regard.

Taking over of M/s. 3. K. Rayon Kanpur

*337. SHRI K. MOHANAN; SHRI NIRMAL CHATTER-

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have amy proposal under their consideration to take over Mis. J. K. Rayon, Kanpur which is lying closed since May 16, 1983 rendering thereby about 2,200 workers jobless; and
- (b) if so, by when a decision is likely to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) In order to investigate into the affairs of M|s. J. K. Rayon, Kanpur the Government ordered an investigation under Section 15 of the Industries (D&R) Act. 1951 on 6-8-1983. The owners filed a writ petition in the Delhi High Court challenging the investigation order. The Delhi High Court allowed the petition on 30th May. 1984. The question of filing an appeal is under consideration.

Guidelines issued to the Public Financial Institutions for change of Management in Escorts

-338. SHRI SURESH KALMADI. SHRIS W DHABE:

Will the Minister of FINANCE be pleased to state:

(a) whether any guidelines have been issued to the public financial institutions rgarding change of management of certain companies;

- (b) what are the reasons for which the Life Insurance Corporation and other public financial institutions changed the Board of Directors of Escorts; and
- (c) whether Government gave any directive to the LIC in this regard; if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY); (a) to (c) Presumably, the reference is to the requisition made by the Life Insurance Corporation of India (LIC) for convening' an Extra-ordinary General Meeting of Escorts Ltd. for removal and appointment of certain directors of the Company. The requisition was made by the LIC in exercise of its rights under section 169 of the Companies Act. The requisition is the subject matter of a writ petition and is, therefore; sub judice.

TAI recommendation for promotion of Tourism

- *339. SHRI NARENDRA SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether the Travel Association of India at its 33rd Annual Convention held in the 2nd week of May, 1984 had recommended the setting up of a high -powered tourism coordination authority to for mulate an All India Tourism Policy anj to monitor its achievements: and
- (b) if so, what steps have been taken to set up the Coordination Authority?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) and (b) The Government has already formulated a tourism policy for the country and this was presented in the Lok Sabha and Rajya Sabha on 3rd November, 1982. The Government has also set up a high level 'lourism Advisory Board in which various segments of the tourism industry are fully represented. This Board will consider and recommend measures necessary for promotion of tourism and review the progress on a continu-